



# THE KERALA HIGH COURT ADVOCATES' ASSOCIATION

Reg. No. ER 931/2004

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24.02.2022

KHCAA/HC-12 /2022

The Registrar General,  
High Court of Kerala

Sir,

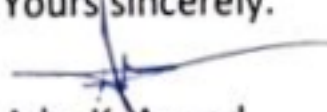
Sub:- Grievance- difficulty in/delay in/ denial of entry to Court No.1-VC proceedings.

It is hereby brought to the kind attention of your good self that several complaints have been received from Advocates stating that they are aggrieved by the difficulties faced by them in entering the VC proceedings of the Court No. 1 of the Hon'ble High Court of Kerala. The main issues pointed out by the members are as follows;

1. Denying entry to advocates whose name is not shown in the cause list. As a result, advocates especially junior advocates' attached to many office are unable to participate in the VC proceedings.
2. Delay in granting admission to the VC proceedings. Many advocates have experienced extreme delay in being accepted to the VC proceedings. As a result, many advocates miss their item or miss major portions of the arguments.
3. Advocates who want to mention cases seeking early hearing of the cases, to make submission regarding listed cases, to seek time to get impleaded, file vakalath etc. are denied opportunity.

Necessary steps may be taken to resolve the above stated problems at the earliest and see that in future if resorted to online hearing due to a contingency then these issues be rectified

Thanking You,  
Yours sincerely.

  
Adv. K. Anand,  
Secretary.

